

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1145
ANSWERED ON:11.12.2013
INDIAN JUDICIAL SERVICE
Vijayan Shri A.K.S.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether only a very small per cent of law graduates in the country are joining the legal profession;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Government proposes to introduce Indian Judicial Service on the lines of Indian Administrative Service to attract more law graduates to the judicial field; and
- (d) if so, the details thereof and the action proposed to be taken by the Government in this regard?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATION & INFORMATION TECHNOLOGY (KAPIL SIBAL)

(a) & (b): No statistical data is maintained in this regard.

(c) & (d): The Constitution was amended in 1977 to provide for an All India Judicial Service (AIJS) under Article 312 of the Constitution. There has been support in favour of AIJS by 11th Law Commission in its 116th Report, the First National Judicial Pay Commission, Committee on Centre State Relations and Department Related Parliamentary Standing Committee. However, consensus on having AIJS has not been possible in the consultations held with the State Governments and the High Courts. The proposal was placed for consideration in the Conference of Chief Ministers of the States and Chief Justices of the High Courts held on 07th April, 2013. It has been decided that further consultation on the matter would be required with States and High Courts.